COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 280 OF 2017
APPEAL NO. 371 OF 2017 & IA NO. 599 OF 2017
& IA NO. 565 OF 2018
APPEAL NO. 398 OF 2017 & IA NO. 756 OF 2017
& IA NO. 564 OF 2018

Dated: 15th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

APPEAL NO. 280 OF 2017

In the matter of:

Punjab Energy Development Agency Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aodil Singh Boparai

Counsel for the Respondent(s)

Mr. Sakesh Kumar for R-1

Ms. Neha Garg h/f

Mr Anand K. Ganesan for R-2

Mr. Anurag Sharma for R-3

<u>& IA NO. 565 OF 2017</u>
<u>& IA NO. 565 OF 2018</u>

<u>APPEAL NO. 398 OF 2017 & IA NO. 756 OF 2017</u>
& IA NO. 564 OF 2018

In the matter of:

Punjab Energy Development Agency (PEDA) Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aodil Singh Boparai

Mr. Arjun Grover

Counsel for the Respondent(s)

Mr. Sakesh Kumar for R-1

Ms. Neha Garg h/f Mr Anand K. Ganesan for R-2

Mr. Anurag Sharma for R-3

<u>ORDER</u>

IA NOs. 565 & 564 OF 2018

(Appln. for condonation of delay in filing reply)

In these applications, the applicants/respondents have prayed that delay in filing replies may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing replies. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

IA Nos. 599 & 756 of 2017

(Applns. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in these applications, the applications are allowed.

APPEAL Nos. 280, 371 & 398 OF 2017

Mr. Aadil Singh, learned counsel states that there is a change in the counsel appearing for the appellant and he has instructions to appear on behalf of appellant/Punjab Energy Development Agency in these matters. He seeks a week's time to file Vakalatnama and two weeks time to file rejoinder. He may file rejoinder on or before 30.05.2018 after serving copy on the other side.

List these matters on <u>18.07.2018</u>.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member